

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CA No.146/2017
IN
CP No.218/2016
RT CP No.128/Chd/Hry/2017

In the matter of scheme of reduction of capital of:

Carrierbuilder.Com India Private Ltd.

...Petitioner Company.

Present: Mr. Ashok Juneja, Advocate with Mr.R.P.S.Khurana,
Practicing Company Secretary for petitioner.
Mr. D.K. Singh Official Liquidator and on behalf of Regional
Director, New Delhi, Ministry of Corporate Affairs.

As per the direction passed on 03.07.2017, the petitioners have filed necessary documents as per the Index dated 01.08.2017. Let the same be taken on record. The petitioner has also filed application in NCLT Form No.1 for dispensing with the publication of notice in view of the Section 66 of the Companies Act, 2013 read with Rule 3(6) of NCLT (Procedure for Reduction of Share Capital) Rules, 2016. Copy be supplied to the Official Liquidator representing the Regional Director, Ministry of Corporate Affairs, New Delhi.

The learned counsel for the petitioner submits that there is no Regulatory Authority, this being ~~a~~ ^{an unlisted} listed company. With regard to the publication of notice and notice to the creditors a prayer has been made for granting exemption on the ground that their consents have been obtained but that contention cannot be accepted because as per the list of creditors as on 03.07.2017 Annexure VI attached documents with the index dated 01.08.2017, the creditors are the companies and

Correction
made vide
order passed
on 1.3.2018.
M. S. Full
Deputy Registrar
2.4.2018.

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there is no affidavit with regard to the consent. Even copy of the resolutions of the Committee of Creditors have not been attached.

The petition be now listed on 11.01.2018. The notices in Form No. RSC-3 be sent to all the secured and unsecured creditors by Speed Post by attaching a copy of the application under Section 66 of the Act and also to make publication in two newspapers in Form No.RSC-4 one in English 'Indian Express' and another in Hindi 'Jansatta' both Delhi NCR Editions, immediately and file affidavit stating compliance alongwith the postal receipts, Track Reports and copies of the newspaper cuttings at least two days before the date fixed.


(Justice R.P. Nagrath)
Member(Judicial)

September 15, 2017

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